

FORM G (Version 3)**Invitation For Expression of Interest For KESHAV PROTEINS & ORGANIC LLP
Manufacture of Soya Meal product & Oils****Registered Office at 401, Pukhraj Corporate, Navlakha Main Road, Indore, MP, India, 452001****(Under regulation 36A(1) read with regulation 36A(1A) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)****Revised invitation for: (1) the Corporate Debtor as a whole; (2) Plant & Machinery;
or (3) the Corporate Debtor excluding Plant & Machinery**

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN / LLP No.	KESHAV PROTEINS & ORGANIC LLP PAN: AAUFG3297P LLPIN: AAO-0647
2.	Address of the registered office	Office No. 401, Pukhraj Corporate, Navlakha Main Road, Indore, MP, India, 452001
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	209/1, 210/2, Gawli Palasiya, Mhow, Dhar – 454775, MP
5.	Installed capacity of main products / services	Soya Mil having capacity of 60 TPD (Tons Per Day)
6.	Quantity and value of main products / services sold in last financial year	Latest audited financial statement for the FY 2020-2021 is available with the RP.
7.	Number of employees / workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can also be obtained by sending an email to: cirp.keshav@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The eligibility criteria and the norms of ineligibility under section 29A of the Code are set out in the Detailed Invitation for Expression of Interest, which can be obtained by sending an email to: cirp.keshav@gmail.com
10.	Last date for receipt of expression of interest	Tuesday, 03 November, 2026
11.	Date of issue of provisional list of prospective resolution applicants	Friday, 13 November, 2026
12.	Last date for submission of objections to provisional list	Wednesday, 18 November, 2026
13.	Date of issue of final list of prospective resolution applicants	Saturday, 28 November, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	Thursday, 03 December, 2026
15.	Last date for submission of resolution plans	Saturday, 02 January, 2027
16.	Process email id to submit Expression of Interest	cirp.keshav@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Yes, registered under MSME.

*Above timelines are subject to CIRP period extension/exclusion.***Date: 19.10.2026****Place: Indore****Navin Khandelwal****RP in matter of Keshav Proteins & Organic LLP****A company under CIRP vide NCLT Order dated 28-08-2025****Regn. No.: IBBI/IPA-001/IP-P00703/2017-2018/11301****AFA valid till 31-12-2026****Address: 206, Navneet Plaza 5/2 Old Palasia Indore (M.P)****E-mail: Process Specific- cirp.keshav@gmail.com****IBBI registered- navink25@yahoo.com**

4 Pure Politics

CMRL-EXALOGIC CASE: TRACING THE MONEY TRAIL

ED to Seek Dubai's Help Via LR in Probe Against Ex-Kerala CM, Kin

Veena Vijayan to be summoned soon

Raghav Ohri

New Delhi: The Enforcement Directorate (ED) is in the process of reaching out to authorities in Dubai through letters rogatory (LRs) to seek information about the alleged hawala transactions and to trace the money trail in the CMRL-Exalogic case involving former Kerala chief minister Pinarayi Vijayan and his daughter T Veena, people in the know told ET.

The agency is also expected to summon Veena, who owns the now-defunct IT firm Exalogic Solutions, for questioning in the case soon, according to sources.

The latest developments come days after the ED summoned Vijayan to appear before its Kochi local office on October 23 in connection with the alleged payments made by Cochin Minerals and Rutile Ltd (CMRL) to Exalogic and suspected subsequent transfers of money through hawala channels.

The proposed outreach to Dubai

SEPARATE PROBES

ED has registered two Enforcement Case Information Reports to probe alleged payoffs and hawala deals

authorities is aimed at obtaining information relevant to the alleged overseas transactions and establishing the movement of funds, including their possible beneficiaries.

ED's investigation centres on allegations that CMRL paid Exalogic Rs 2.78 crore under the guise of IT consultancy and related services despite allegedly receiving no corresponding services. The agency has alleged that the payments formed part of a wider arrangement involving illegal gratification to Vijayan during his tenure as chief minister. The allegations have not been established in court.

The investigation gathered momentum after ED conducted searches at premises linked to Vijayan, Veena and others. Following the searches, the agency said it had recovered handwritten accounts, digital evidence and other material pointing to suspected transfers through hawala channels.

According to ED's account of the seized material, handwritten entries referred to approximately ₹20.05 crore handled in Indian currency and 3.49 lakh UAE dirhams, equivalent to around Rs 65 lakh, allegedly transferred to Dubai. The federal agency has maintained that the amounts recorded in the accounts were over and above the payments received by Exalogic from CMRL.

ED has alleged that PA Mohamed Riyas, Vijayan's son-in-law and a former Kerala minister, helped facilitate transfers of money to Dubai through Veena and others. These allegations are also under investigation.

The agency had earlier forwarded a report to the Kerala police seeking registration of cases under the Prevention of Corruption Act against Vijayan, Veena, Riyas and others. The Kerala Vigilance and Anti-Corruption Bureau subsequently registered two FIRs following a Kerala High Court directive.

ED has since registered two Enforcement Case Information Reports (ECIRs) to investigate the alleged payoffs and the suspected hawala transactions separately.

Vijayan has denied wrongdoing and maintained that his family members have not engaged in hawala dealings.

bidadi township. Opposes ₹8, 200-cro project over land acquisition concerns

armers' Land Acquisition: Mobilises affected farmers against Congress government

HDK'S TARGETS

Sting Op Row: Demands police action over alleged operation targeting Siddaramaiah Bengaluru-Mysuru Corridor: Flags alleged NICE project irregularities

Not a Day Goes By Without Kumaraswamy Taking Aim at Congress And Shivakumar

KR Balasubramanyam

Bengaluru: Union Minister HD Kumaraswamy has emerged as the NDA's most aggressive political voice in Karnataka ahead of the panchayat and urban local body elections, mounting a sustained campaign against Chief Minister DK Shivakumar.

Over the past few months, hardly a day has gone by without Kumaraswamy issuing statements, holding protests or raising fresh allegations against the state government. His attacks have intensified following Congress leader Siddaramaiah's police complaint seeking action against content linking him to an alleged honey-trap episode.

Even as the Congress has focused on nationwide protests against the Special Intensive Revision (SIR) of electoral rolls, Kumaraswamy has pressed police for action behind the alleged sting operation, projecting Siddaramaiah as a victim of his own party regime's inaction. The unusual political positioning

remains deeply anguished by the mass circulation of pen-drives during the 2024 Lok Sabha elections in Hassan. The pen drives, though aimed at Prajwal Revanna, contained explicit clips of women with their faces revealed.

JDS leader taking aim at key state projects and exploiting Congress fault lines ahead of local body polls

Mysuru Infrastructure Corridor project promoted by NICE and later spearheaded opposition to the proposed Bidadi township project, which envisages investments of about ₹18,200 crore across 7,481 acres.

In both campaigns, he sought to mobilise farmers affected by land acquisition and turn discontent against the Congress government. His latest intervention involves

pressing the police to act against those allegedly involved in the sting-operation controversy surrounding Siddaramaiah. Beyond the immediate issue, political observers see the campaign as an attempt to portray the Congress leadership as reluctant to stand firmly behind Siddaramaiah and potentially widen fault lines within the party's social base.

The political contest also carries a community dimension. Shivakumar and Kumaraswamy, both influential Konkani leaders, draw support from overlapping regions in southern Karnataka and are competing for dominance within the community ahead of future elections.

Kumaraswamy's increasing engagement in state politics is driven by more than immediate controversies. The JDS's views the upcoming local body elections as an important test before the 2028 Assembly polls. The party is also keen to revive its organisational strength and create political space for Nikhil Kumaraswamy after a series of electoral setbacks.

OTHER NEWS OF THE DAY

Tiger Shroff Escapes Unhurt as Shots Fired at His Car in Juhu

Mumbai: Unidentified person/s fired at actor Tiger Shroff's car in Mumbai's Juhu area on Sunday evening, though he is unhurt, police said.

The incident took place near Pushpa Park under Juhu police station limits in the western suburb, and the chain of events leading to the incident is being pieced together, an official said.

"Shroff is safe and has not sustained any injuries in the firing incident," the official reiterated.

As per preliminary reports, an unidentified individual fired upon the actor and his friend.

A viral video showed an unidentified person opening fire on the actor's car. A massive manhunt has been launched to nab those involved, with specialised teams checking CCTV footage of the area for leads, the official added. - PTI

Police launch massive manhunt; specialised teams scan CCTV footage for leads

MAY BE LESS STRINGENT THAN UTTARAKHAND'S

Maha UCC Panel Puts Personal Freedom, Property Rights in Focus

Our Political Bureau

Mumbai: A look at the Maharashtra government-appointed Uniform Civil Code Panel's questions gives an indication that the state's UCC may not be as stringent as the one in Uttarakhand, but will ignite questions of personal freedom and individual choice.

Besides questions on polygamy, nikah-halala, the UCC website has questions on whether live-in partners should get civil protections like maintenance, inheritance and care. It asks questions on whether there should be a mandatory registration when a person begins a live-in relationship as well as terminates one. More importantly it also questions whether any person can be allowed to dispose of his entire property through a will.

The seven-member drafting committee panel headed by retired Supreme Court Justice Ranjana Desai has opened a website for the people, where 37 questions are being asked and citizens are asked to give in their opinions before November 15. Maharashtra Chief Minister Devendra Fadnis has already said that the state will bring in a UCC bill during the Winter assembly session in Nagpur at the year-end.

The questionnaire starts by asking whether a UCC is needed at this point of time and the following questions are about whether a UCC could be implemented without infringing on the right to religion and whether the UCC's implementation would help in reducing legal disputes and making 'legal processes more efficient'.

It asks what should be the minimum age of marriage for both men and women and the options are from 18, 21, 24 to 27. The Muslim leadership has been



UCC BILL IN WINTERS

CM Devendra Fadnis has said the state will introduce a UCC bill during the Winter Assembly Session in Nagpur at the year-end

riages prevalent in the Muslim community. The other question on remarriage of a divorced spouse, such as remarriage should be prohibited, this one pertains to Nikah halala. It asks whether there should be uniform provisions for intestate succession when a person dies without will irrespective of religion. Under Shariat a daughter receives half than what the son receives.

It also asks questions on 'should a person have the freedom to dispose of his or her entire property through a will? Live in relationships form a large part of the questionnaire, with questions being asked on whether the UCC's implementation would help in reducing legal disputes and making 'legal processes more efficient'.

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Panel seeks views on whether agricultural land and ancestral homes should have a separate succession framework

en opposed to a common code and several of the questions by the UCC Panel will raise their hackles. For instance it asks whether there should be a ban on inter-caste marriages between couples within which marriage is prohibited. This question is meant to address the practice of cousin mar-

The bill would be interesting because of how it looks at the division of agricultural land and ancestral homes. The UCC has invited feedback on whether these assets should have a different succession framework compared to other properties. In most rural households the agricultural land is bequeathed to the son along with the ancestral home. An equal division of this among brothers and sisters could possibly lead to a blood feud, which is possibly why it has been mentioned whether agricultural land should be kept out of it.

Tehran Urges US: Accept Hormuz Offer

Iran's offer to the United States to reopen the Strait of Hormuz within seven days is still on the table, Foreign Minister Abbas Araghchi told Iranian media outlets on Sunday.

Iran presented its proposal in mid-September after an interim ceasefire collapsed. Tehran later acknowledged receiving a US response but Iran's security chief said last week negotiations have stalled because Washington failed to address all seven conditions for reopening the strait.

"Our situation is clear and based on the seven days proposal presented to the US. They shared comments which we are reviewing, but our proposal is still on the table and if there is any honesty on the US part, which there isn't, the way to reopening the Strait of Hormuz is obvious," Araghchi said while in Baghdad for a meeting of the Organisation of Islamic Cooperation. Reuters

PAUSE ON RUSSIAN SANCTIONS

Russian Sanction Waiver: Prez will Assess Impact up to 60 Days: Rubio

Decision threatens to open up new rift between White House & congressional allies

The day after waiving sanctions and tariffs related to Russian exports, US President Donald Trump said on Saturday he has yet to announce a final decision on the matter as Secretary of State Marco Rubio said officials want more time to evaluate the situation. Rubio said on Saturday that the president will use up to 60 days to assess the economic impact of Russia-related sanctions and tariffs that he waived a day earlier.



The waiver comes just weeks before November's midterm elections, with Trump under pressure over high energy prices as war with Iran disrupts global oil supplies. Trump signed an executive order on Friday waiving key sanctions and tariffs under the law known as the Graham Act, which he signed last month at the urging of lawmakers who want to pressure Moscow over its war in Ukraine.

The measures, including tariffs on Russian goods and penalties on countries buying Russian oil and gas, were due to take effect next week. Friday's order did not specify how long the waiver would last, but Rubio said Trump opted for a 60-day review. "I think the president wants to take the 60-day period of time to sort of analyze what imposing both sanctions and tariffs will mean to the global economy and even to the US economy," Rubio told reporters before boarding a plane for a trip to Uzbekistan.

Complicating matters is the Graham Act's call not only for

sanctions on Russia but also for tariffs on goods from countries that import Russian energy supplies. Rubio pointed to India, an important US partner that has diversified its energy supplies but remains heavily dependent on Russian oil.

DIESEL SUPPLIES Rubio also defended a separate US agreement with Russia to increase diesel supplies to global markets, aimed at easing fuel prices that have climbed amid the war with Iran and disruptions to energy supplies.

"That diesel is going to be sold one way or the other," Rubio said. "The only difference is how much of it the United States was going to get." Rubio said the diesel deal and sanctions waiver reflected the challenge of managing conflicts in the Middle East and Ukraine that have disrupted global energy supplies.

tens to open up a new rift between the White House and its congressional allies with Republicans in grave danger of losing their majorities in the House and Senate in the Nov 3 election.

Earlier in the day Senator Ted Cruz, a Texas Republican closely allied to Trump, said the administration should have found other ways to lower fuel costs, such as importing more from Canada or waiving renewable-fuel requirements.

"I wish the president hadn't done it, I think it was a mistake," Cruz said on Fox News, referring to Trump's executive order late Friday. "The current path, unfortunately, just benefits Putin." Friday's executive order drew criticism from Ukrainian President Volodymyr Zelenskyy who warned it would embolden Russian President Vladimir Putin and prolong the war.

Senator Darline Graham, a South Carolina Republican who championed the legislation that bears his name, said she disagreed with Trump's decision and planned to discuss it with him when he campaigns for her next week.

"Personally, I would choose to keep the pressure on Russia," she told reporters on Saturday. "Because I don't trust Putin and I don't trust Russia."

Under the agreement, Trump said the US initially would supply more than 300,000 metric tons of diesel to the United States, followed by shipments in November and beyond.

GOP ALLIES CRITICISE

Republican lawmakers blasted Donald Trump for waiving new tariffs and sanctions on Russia, prompting the president to defend himself against members of his own party. GOP critics said Trump's decision trampled on the will of Congress, which overwhelmingly passed a sanctions law last month championed by the late Senator Lindsey Graham, and would aide Moscow's war effort against Ukraine.

Trump issued the waiver shortly after cutting a deal with Russia on diesel exports aimed at lowering high fuel prices ahead of the US midterm elections, in which the cost of living is voters' dominant concern.

The decision by Trump threa-

'ENORMOUS DAMAGE' IF ENEMY ATTACKS

Iran's New Defence Min Warns US of 'Damage'

Newly appointed Iranian defence minister Mehrdad Akhlaghi threatened on Sunday to inflict "enormous damage" on the United States and its allies in the West Asia if Washington resumes its military campaign against the country.

"People can rest assured that they will most likely not dare to attack us," Akhlaghi told reporters shortly after securing parliament's vote of confidence. "If they (the US) do, they themselves and the region will suffer enormous damage," Iranian lawmakers had earlier approved Akhlaghi's appointment as the country's new defence minister, after his predecessor was killed on the first day of the war with the United States. "Members of the Islamic Consultative Assembly (parliament) today gave a vote of confidence to Mehrdad Akhlaghi, the nominee for minister of defence and armed forces logistics," state television reported. AFP

TIMES inter act

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US Diesel Delivery will take 15-20 days: Russia

Shipping Russian diesel to the US market will take 15 to 20 days once contracts are signed, a senior Russian official said, though a date for that signing has yet to be announced. US President announced the agreement with Moscow last week, seen as a way to try to lower fuel prices for American consumers ahead of midterm elections on November 3. "Negotiations are currently under way," Russian deputy prime minister for Energy Alexander Novak said. AFP

'Turkey to Get Diesel from US-Russia Deal'

Turkey will take some of the diesel Russia is supplying to global markets under its agreement with US President Donald Trump. Energy Minister Alparslan Bayraktar said on Sunday. He said the US-Russia diesel supply deal was important in terms of energy security for Turkey. Ankara relies on Russia for some of its energy needs, as well as on Iran, Azerbaijan and others. It is trying to diversify through deals with the US and other partners. Reuters

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Date: 19.10.2026	
Place: Indore	
RP in matter of Keshav Proteins & Organic LLP	
A company under CIRP vide NCLT Order dated 28-06-2025	
Regn. No.: IBB/APA-001/NP/P00783/2017-2018/11001	
Address: 206, Navnagar Plaza 50 Old Palasia Indore (M.P.)	
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AFA valid till 31-12-2026	

